

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1080/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: NICHE Business Promotions Pvt.Ltd.  
V/s.  
Supermax Personal Care Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
24	Sarandchaugale	Advocate Applicant operational creditor	<i>Saugale</i>

**ORDER**

**C.P. No. 1080/I&BP/NCLT /MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. Form No. 5 is on record submitted on 09.06.2017. The debt amounts to Rs. 4,79,266/-.
3. Considering the nature of the <sup>Debt</sup> ~~debt~~ and the amount involved, the Operational Creditor is directed to issue a Notice under section 8 of the I&BP Code to the Operational Debtor that if <sup>remains</sup> unpaid the above amount within 10 days the Insolvency Resolution Process shall commence and the provisions of Section 14 of Moratorium shall also take place. *ms*
4. The Petitioner is also directed to intimate the name of the Interim Resolution Professional. Adjourned to **21<sup>st</sup> July, 2017**. *ms*

**Dated: 13.06.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**